

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
HYDERABAD

OA 212/95

Dt. 24th Feb. 1995

Between

Shri R. Srinivasa Rao : Applicant

And

The Chief Commissioner of  
Income-tax, Andhra Pradesh,  
8th floor, Aayakar Bhavan,  
Bashirbagh, Hyderabad

Respondents

Counsel for the applicant : Shri G.V.R.S. Varaprasad Rao

Counsel for the Respondents: Shri N.V. Ramana

Coram

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Rangarajan, Member (Admn.)

Copy to:-

1. The Chief Commissioner of Income Tax, A.P. 8th floor, Aayakar Bhavan, Basheerbagh, Hyd.
2. One copy to Sri. G.V.R.S.Varaprasad Rao, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

kku/-

Hand  
10/3/85

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

Heard Shri G.V.R.S. Varaprasad, learned  
counsel for the applicant and Shri N.V. Ramana,  
learned standing counsel for the Respondents.

2. The applicant herein is the son of Shri  
R. Venkataswamy, who retired from service as watchman  
in Income Tax department on medical grounds.

This OA was filed seeking declaration that the action  
or the Respondents is highly  
applicant for compassionate appointment is/arbitrary  
and unjust and for consequential direction to  
the Respondents to appoint him in a suitable post  
in the Income Tax department in A.P. State.

3. The learned counsel for the applicant fairly  
in view of the judgement of the Apex  
court in 1994 1 SCC 192 (Auditor General Vs. Anantha  
Nageswara Rao,) the applicant is not entitled to the  
compassionate appointment, for the compassionate  
appointment is limited only to the son/daughter/  
widow of the employee who died while in service  
and that benefit is not now available to the son/  
daughter/widow of one who retired on medical  
grounds.

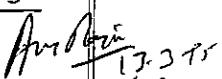
4. Accordingly, this OA is dismissed at the  
admission stage itself. No costs.

  
(R. RANGARAJAN)  
Member (Admn.)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 24th February, 1995  
Open court dictation

NS

  
Amala  
17-3-95  
T.D. Registration (3)

  
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TYPED BY *04/2/2/56* CHECKED BY  
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED *24-2* 1995.

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

O.A. No. *2/2/95* T.A. No. *(W.P.)*

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*Recd 10/3/95*  
*No. 8 Part 10 PW*

